

Government of India
Ministry of Power

New Delhi, Dated the 7th April, 2004

Notification

S.O. 478(E).- In exercise of the powers conferred by section 110 and clause (c) of sub-section 2 of section 112 of the Electricity Act, 2003 (36 of 2003), the Central Government hereby establishes an Appellate Tribunal to be known as the Appellate Tribunal for Electricity to hear appeals against the orders of the adjudicating officer or Appropriate Commission under the said Act with effect from the date of notification. The headquarters of the Appellate Tribunal shall be at Delhi.

(Gireesh B. Pradhan)
Joint Secretary to the Government of India
F.No. 46/2/2003-R&R

To

The Manager,
Government of India Press,
Mayapuri,
New Delhi.